

[Translation]

Annual Plan of Delhi

1459. SHRI CHANDRESH PATEL: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) the annual plan outlay approved by the Planning Commission for Delhi for 1995-96;

(b) whether the Government of Delhi has requested the Union Government to increase annual plan allocation for 1995-96;

(c) if so, the details thereof; and

(d) the steps taken by the Union Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GAMANG): (a) Annual Plan outlay approved for the NCT of Delhi for 1995-96 is Rs. 1720.00 crores.

(b), (c) and (d) This outlay has been finalised in a meeting between the Deputy Chairman, Planning Commission and the Chief Minister, Delhi. There is no request to increase this outlay.

Vehicles in police stations

1460. SHRI ARJUN SINGH YADAV: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of vehicles lying in various police stations of Delhi as on January 31, 1995 which are involved in any crime;

(b) whether adequate safety is not being provided to these vehicles as a result of which the costly parts of the vehicles are removed, and

(c) if so, the corrective measures proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) This number is 1592.

(b) and (c) No incident of removal of the costly parts from vehicles involved in crimes and lying in police stations of Delhi has been reported. All SHOs have been directed to ensure safety of all such vehicles.

[English]

Dialogue with AAPSU and AASU

1461. DR. SUDHIR RAY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government propose to hold dialogue with the student bodies (AAPSU and AASU) of Assam and Arunachal and the Chakmas for working out a settlement;

(b) if so, the details thereof;

(c) whether Chakmas who came to India in 1964 are entitled for Indian Citizenship; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) There is no such proposal.

(b) Does not arise.

(c) and (d) The grant of citizenship to the Chakma refugees who came to India before 25.3.1971 and were settled in the then North East Frontier Agency (now Arunachal Pradesh) is covered by section 5(1)(a) of the Indian Citizenship Act, 1955. However, the Government of Arunachal Pradesh has expressed certain difficulties due to local considerations in making the necessary report required under the Citizenship Rules.

LPG Connections

1462. SHRI HARIBHAI PATEL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether LPG connections have been released on the basis of bogus priority vouchers during 1993-94 and 1994-95 in Gujarat;

(b) if so, whether any inquiry has been conducted in this regard;

(c) if so, the outcome thereof; and

(d) the action taken/ proposed against defaulters?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) During 1993-94 and 1994-95 (upto 31-1-1995), 63 LPG connections were detected to have been released on the basis of bogus priority vouchers in Gujarat.

(b) No, Sir.

(c) Does not arise.

(d) In established cases, FIRs are lodged with the police against the defaulters, cylinders and regulators are seized and security deposit of equipment is forfeited.

Supply of Sub-standard Coal

1463. DR. AMRIT LAL KALIDAS PATEL: Will the Minister of COAL be pleased to state:

(a) whether the Government are aware that the substandard coal is being supplied to the Gujarat State Thermal Power Stations during the last two years;

(b) if so, the details thereof; and

(c) the remedial steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) and (b) There are some complaints from Gujarat State Thermal Power Stations regarding quality of coal being supplied to them. They mainly relate to presence of extraneous materials in coal as also supply of over sized, sticky and muddy coal. Although sale of coal takes place at pithead in the presence of consumers representative these complaints are examined on merits of each case and corrective action is taken to reduce the grievances of consumers.

(c) In the process of mining of coal especially in opencast mines some stones/ shales/ extraneous materials

may get mixed with coal. Following steps are being taken up by coal companies to improve the quality of coal sent to consumers including power houses:—

(i) An action plan for installation of feeder breakers and coal handling plants is being implemented to ensure quality of coal.

(ii) Stones are being segregated at the time of loading of coal.

(iii) Wherever feasible slow moving picking belts are being provided in coal handling plants for manual picking of shale and stone pieces.

(iv) Better supervision is being ensured at the time of loading to maintain the quality of coal and to develop quality consciousness among workers, supervisors and executives engaged at railway sidings.

(v) All consumers including consumers in Gujarat are encouraged to post their representatives at loading points to ensure quality of coal despatches.

Disappearance of Tribes

1464. SHRI GEORGE FERNANDES: Will the Minister of WELFARE be pleased to state:

(a) the number of tribes in the country which have disappeared after the first census;

(b) the number of tribes facing extinction; and

(c) the steps being taken by the Government to prevent this tragedy?

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKA BALU): (a) No Scheduled Tribe in the country has disappeared during 1961—1981 Census. Population of individual Scheduled Tribes is available since 1961 for only those tribes which find mention in the Presidential Orders and Acts in force at the time of relevant Census in different States and Union Territories relating to Scheduled Tribes. Tribe-wise population in each State/UT for 1991 Census have not yet been tabulated by Registrar General of India.

(b) No, Sir. However, a statement indicating the decline in population of nine Scheduled Tribes as reflected in 1981 Census in relation to 1961 and 1971 Census is laid on the Table of the House. According to the Registrar General of India, the decline of population is due to physiological effect of inbreeding, high infant mortality, high death rate, mal-nutrition, migration of some groups to other areas where the tribes in question have not been declared as Scheduled Tribes and wrong enumeration.

(c) Various socio-economic programmes under Tribal sub-Plan are taken up for the protection and development of the tribes. The Government of India makes special allocations for Primitive Tribal Groups and does not insist even on the principle of supplementation. Important programmes for the Primitive Tribal Groups are taken up on 100% grant basis. Under Special Central Assistance (SCA), the funds are earmarked for Primitive Tribal Groups (PTGs) separately.

STATEMENT

Sl. No.	Name of Sch. Tribes	Name of the State	Population according to		
			1961	1971	1981
1.	Bharwad	Gujarat	806	531	519
2.	Khamaba	Arunachal Pradesh	23	848	342
3.	Howa	Arunachal Pradesh	—	703	625
4.	Kota	Karnataka	81	103	75
		Kerala	8	—	41
		Tamil Nadu	833	1,188	804
5.	Malayekandi	Karnataka	3580	46	129
		Tamil Nadu	—	497	70
6.	Maleru	Karnataka	1166	1,321	966
7.	Ongé	A & N Islands	129	112	97
8.	Yobin	Arunachal Pradesh	—	929	5
9.	Zakhring	Arunachal Pradesh	—	23	14

Import of Crude Oil

1465. SHRI SARAT PATTANAYAK: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government are considering to permit refineries to import crude oil and petroleum products directly; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH

KUMAR SHARMA): (a) and (b) Presently there is no such proposal under consideration of the Government.

[Translation]

Para Military Forces

1466. PROF. RASA SINGH RAWAT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the places in Rajasthan where group Headquarters of various Para-military forces are located;